

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 193 of 2018

IN THE MATTER OF:

DCB Bank Ltd.

...Appellant

Versus

Prag Distillery Pvt. Ltd.

...Respondent

Present:

For Appellant : **Mr. Sunip Sen, Ms. Sutapa Saha and Mr. Neel Kamal Mishra, Advocates**

For Respondent : **Mr. Ishaan Madaan and Mr. G.P. Madaan, Advocates**

O R D E R

14.05.2018 Heard Mr. Sunip Sen, learned counsel appearing on behalf of the appellant and Mr. Ishaan Madaan, learned counsel appearing on behalf the 1st Respondent – ‘Corporate Debtor’ through ‘Resolution Professional’.

Admittedly, the ‘debit’ in the account of the ‘Corporate Debtor’ has been made by the Bank after the order of moratorium was passed. The case of the appellant being covered by the decision of this Appellate Tribunal dated 27th April, 2018 in “*State Bank of India vs. Debashish Nanda in Company Appeal (AT) (Insolvency) No. 49 of 2018*”. The appeal is dismissed for same reason and similar observations. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)